

Government in regard to the giving of a contract for the construction of a bridge over river Ganga at Patna and

(b) if so the advice rendered by the Central Government in this behalf?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA) (a) and (b) The proposed bridge over the river Ganga at Patna when constructed would fall on a State road. The Government of Bihar are therefore primarily concerned with all matters connected with the said bridge. The State Government have not sought any advice from the Central Government in regard to the giving of a contract for the construction of the bridge in question. They had however set up a technical and a tender committee entrusted with the work of the award of contract on which at the request of the State Government the Ministry of Shipping and Transport nominated some time back a Chief Engineer as a member. His advice to the Committee is however given in his individual capacity.

Accommodation to recognised associations/unions of Central Government employees

1956 SHRI RAMAVATAR SHASTRI Will the Minister of WORKS AND HOUSING be pleased to state

(a) whether Government have agreed to provide Office/Residential accommodation to the recognised associations/unions of the Central Government employees as a result of the decision arrived at the National Council set up under JCM

(b) whether the associations/unions of Central employees have requested for an allotment for residential purposes and

(c) whether Government have turned down the request for allotment of residential accommodation to some of the unions/associations of Central employees and if so the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (PROF D P CHATTOPADHYAYA) (a) On the basis of the conclusions reached by the National Council set up under the JCM Government have decided to provide accommodation subject to availability to recognised associations/unions of Central Government employees, only for office purposes but not for residential purposes.

(b) No request for residential accommodation from the general pool in Delhi has been received.

(c) Requests from associations/unions received for general pool residential accommodation in Delhi for use as office have been turned down because of the acute shortage of residential accommodation.

Regional Imbalance in Award of Science Talent Scholarships

1967 SHRI RAMAVATAR SHASTRI
SHRI BHOLA MANJHI

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state

(a) whether Government have studied the nature, trends and causes of regional imbalances in the award of Science Talent Scholarships,

(b) if so State-wise distribution of the award

(c) the steps taken to ensure a more balanced distribution, and

(d) whether there has been a sharp departure in 1972 in trend from the previous years?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-3828/72].

(c) The question paper is being set in regional languages since the year 1968 so that candidates from schools with media of instruction other than English could participate in the examinations under the scheme. Wider publicity is also being given to the scheme.

(d) Many States, as will be seen from the statement attached in reply to part (b) above, have recorded improvement and there is a more balanced distribution of scholars among the States/Union Territories. The Union Territory of Delhi which had secured more than 25 per cent of the scholarships in all the examinations till 1971 secured 9.8 per cent in the 1972 examination.

Power connections in Government quarters in Nauroji Nagar, New Delhi

1968. SHRI RAMAVATAR SHASTRI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether several applications for providing power connections in the Government quarters in Nauroji Nagar, New Delhi duly sanctioned by the N.D.M.C. are pending with his Ministry, if so, the number of applications and the months during which these were received;

(b) whether Government are required to deposit the installation charges for power connection with the N.D.M.C. if so, how much amount Government are required to deposit in respect of each quarter; and

(c) how long Government would take to deposit the required amount?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (PROF. D. P. CHATTOPADHYAYA):

(a) 21 applications were received from time to time during the current year. It was not, however, possible to take up the execution of the work up to the end of July, 1972 because of the paucity of funds. Since then, the C.P.W.D. have completed the work in 18 quarters and necessary deposits in respect of the meter installation charges will be made to the New Delhi Municipal Committee shortly. In 3 cases where sanctions were given by the New Delhi Municipal Committee in May, 1972, work is still to be taken up.

(b) Yes, Sir. On an average Rs. 70 for each quarter is required to be deposited.

(c) In respect of quarters where work has been completed deposits will be made within a month.

Cases of Abortions

1969. SHRI CHINTAMANI PANIGRAHI:
SHRI ISHWAR CHAUDHRY:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) the number of cases of abortions registered in the records of the Government State-wise, during the current year;

(b) the break-up of the same, religion-wise; and

(c) how do these figures compare with those of last year?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA):

(a) Number of cases of all abortions